

(2022) 06 RAJ CK 0027

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Pet.) No. 3487 Of 2022

Naina Mali And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 06-06-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2022) 06 RAJ CK 0027

Hon'ble Judges : Madan Gopal Vyas, J

Bench : Single Bench

Advocate : Bharat Singh Rathore

Final Decision : Disposed Of

Judgement

Madan Gopal Vyas, J

1. The petitioners have preferred the present Misc. petition under Section 482 of the Code of Criminal Procedure, 1973 for issuance of necessary directions to the respondent authorities to provide adequate security and protection to them, as they are facing grave threat of life and liberty at the hands of private respondent(s).

2. Learned counsel for the petitioners submits that the petitioners are of major age and they solemnized their marriage of their own free will. However, their family members are not agreed to their marriage and have threatened them of dire consequences.

3. He prays that adequate police protection be provided to them.

4. Though no specific instance or imminent threat has been pleaded but considering the submissions made by learned counsel for the petitioners and having regard to the facts and circumstances of the case, this Court is of the opinion that if the petitioners are having any apprehension or threat perception about their life and liberty from their relatives, they may move appropriate

indicating their concern with the name(s) of probable assailants.

5. If any such representation is moved by the petitioners, the Superintendent of Police, Pratapgarh shall consider the same and after analyzing the factual situation pass necessary orders or take action to ward off any unwanted incident.

6. It is hereby clarified that this order may not be construed to be a validation of petitioners marriage and proof of their age. Any observation made herein shall not affect any criminal or civil proceedings initiated against the petitioners, at the instance of their relatives.

7. With these observations, this criminal misc. petition is disposed of.

8. The stay petition also stands disposed of accordingly.